

National Company Law Tribunal

Allahabad Bench

CP NO. (IB) 156/ALD/2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 29.01.2018

NAME OF THE COMPANY: M/s Laxmi Chand Bansidhar

SECTION OF THE COMPANIES ACT/ I & B CODE: U/S 9 of I & B Code, 2016.

Sl. NO.	Name	Designation	Representation	Signature
1.	VINAYAK MITHAL	ADVOCATE	APPLICANT	Vinayak Mithal
2.	ASHISH SRIVASTAVA, ADV.		APPLICANT	AS
3.	Jahagir Haider	Adv.	Respondent	

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Sh. Ashish Srivastava alongwith Sh. Vinayak Mithal, Advocates for the Operational Creditor. Sh. Jahagir Haider, Advocate for the Corporate Debtor Company.

Our attention is drawn to the previous order dated 20.12.2017, wherein this Court has ordered that since the status quo order has already been granted in other connected matter, hence, it is not necessary in the present case. However, after hearing the counsel, we are of the view that the appropriate order can be passed after hearing the counsel for both the parties. Hence, our such order needs suitable modification and it is to be read as such that the ad-interim prayer for grant of status quo order is not necessary at this stage and would be decided after hearing the counsel for both the parties.

The Operational Creditor further files reply to the application U/s 65 of the I & B Code and also on maintainability, which is taken on record.

The matter to be listed for further hearing on 27th February, 2018.

Dated:29.01.2018

Typed by:
Kavya Prakash Srivastava
(Stenographer)

— Sd —
H.P. Chaturvedi,
Member (Judicial)